

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

12

Appeal No.13/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th February 2018, 10.30 A.M

Name of the Company	Uttsha Interior Pvt.Ltd. -Vs-ROC, W.B		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. AKASH SHARMA, Pr. CS
2. V. GULGOLIA, Pr. CS

} Applicant

Akash Sharma
8.2.18

ORDER

Ld. Pr. CS for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Heard. Admit.

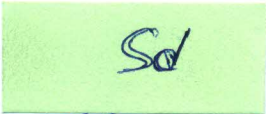
Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, West Bengal for filing their detail paragraphwise reply within 30 days from the date of service with a copy in advance to the appellant. Thereafter rejoinder, if any, may be filed within 7 days.

Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate

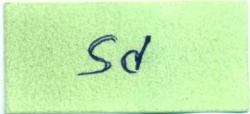
Affairs, Kolkata and the Registrar of Companies, West Bengal
and file affidavit of service within 7 days from today.

List it on 26/03/2018 for hearing.

Urgent certified copy of the order be issued to the
appellant, if applied for, upon compliance of all requisite
formalities.



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)